ایریا میں رہنے والوں کو کسی طرح کی فسیلیڈی نہیں مل رہی ھے اور کلی مرتبہ میمورنڈم پیھی کلے جا چکے ھیں کہ ان متحلوں کو کارپوریشن میں کر دیا جائے جن کی فرورت کنٹونینٹ کو نہیں ھے - کیا آئروہل منسٹر اس پر غور کر سکتے ھیں ؟

О^{тм1} Answers

[मोलाना एम॰ फारूकी क्या ग्रान-रेबल मिनिस्टर को इसकी इत्तिला है कि कैंटोनमेंट एरिया में रहने वालों को किमी तरह की फैसिलिटी नहीं मिल रही है ग्रौर कई मर्त्तबे मेमोरेंडम पेश किये जा चुके हैं कि इन मुहल्गें को कारपोरेशन में कर दिया जाये जिनकी जरूरत कैंटोनमेंट को नहीं है ? क्या ग्रानरेबल मिनिस्टर इस पर गौर कर सकते हैं ?]

SARDAR S. S. MAJITHIA: The whole question was considered not now but a number of years back, and at that time the whole question was gone into and those areas which could be given to the adjoining municipalities or district boards were given and those which could not be given are still being kept.

شری قریدالحق انصاری : گیا آترییل مذسائر اس بات پر غور کریناء که جهسا که مواذا صاحب نے فرمایا وهان کا،بوریشن کا الهامشن هونے جا رها هے تو ان جگهون کو اب کارپوریشن کے ایریا مهن داخل کرنے کا کوئی طریقاء سوچهن -

† [श्री फरीदुल हक क्रन्सारी : क्या त्रानरेबल मिनिस्टर इस बात पर गौर करेंगे कि जैसा मौलाना साहब ने फर्माया वहां

†[]Hindi transliteration.

कारपोरेशन का इलेक्शन होने जा रहा है तो इन जगहों को ग्रब कारपोरेशन के एरिया में दाखिल करने का कोई तरीका सोचें ?]

SARDAR S. S. MAJITHIA: Sir, that is a general question. In the past, quite a lot of elections have taken place and in quite a few places the verdict has been against going into the adjoining municipalities.

*342 & *343. [The questioner (Shri V. K. Dhage) was absent. For answer, vide cols. 2042-43 infra.]

*344.[The questioner (Shri Amolakh Chand) was absent. For answer, vide col. 2043-44 infra.]

EMPLOYMENT AT THE THREE STEEL PROJECTS

*345. SHRI HARIHAR PATEL: Will the Minister of STEEL, MINES AND FUEL be pleased to state:

(a) the total number of persons employed on regular and non-regular basis at each of the Rourkela, Bhilai and Durgapur Steel Projects at the end of 1958; and

(b) the number of persons amongst them who were displaced by the acquisition of their land?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): (a) and (b). A statement is placed on the Table of the House.

STATEMENT

If by non-regular employees are meant those who are employed on work charged or on muster roll basis, and the rest as regular employees, the total number of persons employed in each of the three steel projects at the end of 1958 would be *as follows:*

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	Regular employees	Non-regular employees
Rourkela	3,166	9,018
Bhilai	7,359	25,642
Durgapur	1,901	1,643

Of the above, the number of persons who had been displaced by the acquisition of their lands on account of the three steel projects is as follows:

	Regular employees	Non-regular employees
Rourkela	. 218	585
Bhilai	. Nil	100
Durgapur	. 9 ^f	² 44

SHRI HARIHAR PATEL: I have calculated and found out that the employment of displaced persons in Rourkela as regular employees is less than seven per cent, in Bhilai it is nil and in Durgapur it is less than five per cent. As regards non-regular employees, it is less than seven per cent, in Rourkela and about 15 per cent, in Durgapur. May I know the reasons for such a low percentage of employment of displaced persons and whether the Government have laid down any policy to be followed regarding employment of displaced persons?

SARDAR SWARAN SINGH: Sir, it has to be remembered that the total number of displaced persons is not so very large and then they are employed in works which are connected with the projects. A larger number of people at the moment are engaged in the construction work and the number which is in the employ of contractors runs into five figures easily with regard to all the three projects and a sizable proportion of displaced persons has found employment with the contractors also.

SHRI HARIHAR PATEL: In Rourkela, I can say that the number of displaced persons is about 16,000 and the number of able-bodied persons who desire to be employed "Is 5,000. But the figures show that only 218 have been employed in regular

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employment and only t>Ho in norv regular employment. Does the hon. Minister think it satisfactory?

to Questions

SARDAR SWARAN SINGH: I think it is quite satisfactory.

SHRI BHUPESH GUPTA; There is no dearth of self-satisfaction on that side. That is the problem.

Anyway, may I know whether it is a fact that most of the employees and workers there are still on a temporary basis and whether the Government has evolved any comprehensive plan for making them permanent?

SARDAR SWARAN SINGH: Government have clear and comprehensive plans for making permanent such of those as are likely to be engaged on a permanent type of work. But those workers who are engaged on construction work obviously cannot be made permanent.

SHRI BHUPESH GUPTA: May I know in preparing such plans—it seems the Government has plans of their schemes—the Government has consulted the local trade unions, the central trade union organisations and others so that as many people as possible could be absorbed and retained as permanent workers and employees under the three steel plants?

SARDAR SWARAN SINGH: So far as the scheme about the number of workers that are required to operate the steel plants is concerned, the norms and the quantum of work are fully known to the project authorities and it is also mentioned in the project reports. So, on the operational side the intention would be to work them in an economical manner and not add too many people because that will make the work uneconomical.

SHRI BHUPESH GUPTA: Is the hon. Minister aware that there is a great deal of anxiety among the workers—people who really built up these plants—that they may not be given permanent employment, and that their future is uncertain?

SARDAR SWARAN SINGH: I do not think there is that element of uncertainty. They know precisely what they have been contracted for.

SHRI MAHESWAR NAIK: May I know how many of those people who have not found employment under the steel plants have been rehabilitated outside the plants?

SARDAR SWARAN SINGH: So far as the rehabilitation plans are concerned, the State Governments are taking steps to afford them all rehabilitation facilities. The Central Government and the project authorities have paid compensation plus the usual solatium and over and above the payment of the actual price of land, the State Governments are also taking steps to rehabilitate these oustees from the lands that have been acquired by the steel projects.

SHRI MAHESWAR NAIK: May I know if the Government has any idea of the actual progress of rehabilitation made so far outside the plants?

SARDAR SWARAN SINGH: Yes, Sir. We have clear ideas as to what is being done. I would suggest that the hon. Member should also go and look at the rehabilitation colonies.

REALISATION OF RUPEES SEVEN/EIGHT PER MONTH FROM COOKS AND WATER- CARRIERS IN A.E.C. CENTRE AND SCHOOL, PACHMADI

*346. SHRI NIRANJAN SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a letter has been sent by the All-India Defence Employees' Federation, Poona to the Commandant, Army Education Corps Centre and School, Pachmadi, regarding a complaint against realisation of rupees seven/eight monthly for ten years from every cook and water-carrier who are serving in the

to Questions Education Corps Army Centre and School;

(b) if so, whether Government made an inquiry into the matter; and

(c) if the reply to part (b) above be in the negative what are the rea sons therefor?

THE DEPUTY MINISTER OF DEFENCE (SARDAR S. S. MAJITHIA): (a) Yes.

(b) and (c). Government had received no complaints relating to an issue of this kind nor has it any cognisance of any irregularity. An investigation however is now being made by the local army authorities.

ला कमीशन का कार्य

*३४७. श्री राम सहाय : क्या विधि मंत्री यह बताने की कुपा करेंगे कि :

(क) ला कमीशन ने अब तक कितना कार्य परा किया है : ग्रौर

(ख) उस कमीशन की ग्रब तक कितनी बैठकें हई व वे कहां-कहां ग्रीर कब-कब हई ?

tfWoRK OF LAW COMMISSION

*347. SHRI RAM SAHAI: Will the Minister of LAW be pleased to state:

(a) how much work has so far been completed by the Law Commission; and

(b) the number of sittings so far held by that Commission and the places where and the time when they were held?]

विधि उपमंत्री (श्री श्रार० एम० हजारनवीस) : (क) ग्रीर (ख). ग्रपेक्षित जानकारी देने वाले तीन विवरण सदन के पटल पर रख दिये गये हैं। दिलिये परिशिष्ट २४, म्रनुपत्र संख्या २७ ।]

†[]English translation.